

## **CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A.62/3633/2020**

This the 16<sup>th</sup> day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Ghulam Mohamad Rather, Aged 52 years, Son of Abdul Rehman Rather, Resident of Balhama, Srinagar.

.....Applicant  
(Advocate:- **Not Present**)

### **Versus**

1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Education Department, Civil Secretariat, Jammu/Srinagar
2. Director School Education, Kashmir.
3. Chief Education officer, Srinagar.
4. Principal DIET (District Institute of Education and Trainings) Srinagar.

.....Respondents  
(Advocate:-Mr. Sudesh Magotra, Deputy Advocate General)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman: -**

The applicant was transferred from DIET Srinagar to DIET Pulwama, through an order dated 23.01.2016. Challenging the same, he filed SWP No. 173/2016 before the Hon'ble High Court of Jammu and Kashmir at Srinagar. Though a prayer was made for an interim order, it was directed that the applicant shall join the new place of posting, subject to outcome of the present petition.

2. The SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu & Kashmir and renumbered as TA No.3633/2020.

3. There is no representation on behalf of the applicant. We heard Mr. Sudesh Magotra, learned Deputy Advocate General for the respondents.

4. Though the applicant challenged the order of transfer, he had to join the place to which he was transferred, when the interim order was declined. Nothing remains to be decided at this stage.

6. The T.A. is accordingly dismissed. There shall be no order as to costs.

**(MOHD JAMSHED)**  
**MEMBER (A)**  
**Sunil/Jyoti/Dsn**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**